

ITEM NO.2

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1263/2018

ANIL KUMAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.57100/2018-EXEMPTION FROM FILING
O.T.)

Date : 05-12-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Appellant(s)

Mr. Setu Niket, Adv.
Ms. Priyanjali Singh, AOR

For Respondent(s)

Mr. Ranjan Kumar chourasia, Adv.
Mr. Sanjay Kumar Tyagi, AOR
Mr. Subash Chandram, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The bail application is rejected.

However, the hearing of criminal appeal is expedited. To be
listed in March, 2019. Liberty to file additional documents, if
any.

This indulgence is shown on the basis of assurance given by
the learned counsel for the appellant that additional documents
will be filed within four weeks from today.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)